

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 2140

TO BE ANSWERED ON 08th MARCH, 2021 (MONDAY) / PHALGUNA 17, 1942 (SAKA)

Awards of CGITs

2140. SHRI RAMCHARAN BOHRA:

Will the Minister of FINANCE be pleased to state:

(a) whether the instructions issued by Government under Office Memorandum (OM) are binding upon all Ministries and PSU's under their control and if so, the details of the provisions of Law;

(b) whether the Ministry of Law and Justice issued OM No. H-52027/8/99-IR (Imp.I) dated 19.03.1999 directing the Public Sector Undertakings (PSUs) under the Government of India to obtain prior permission from their Administrative Ministry under inter-ministry consultation for challenging Awards of CGITs in Higher Court under "Screening Procedure";

(c) if so, the details thereof including receipt and sanction of requests for challenging CGIT Awards from 01.01.2016 to 31.12.2020, bank-wise;

(d) whether any PSU Bank had challenged the Awards of CGITs in Higher Courts without obtaining prior permission of the Ministry of Finance during the said period and if so, the details thereof, bank-wise; and

(e) whether the Government committed for stern action against flouting of MOL, GOI's "Screening Procedure" policy by errant management of PSU banks to regain shaken faith of labour class in the Government and is so, the details of action taken against errant management of PSU Banks for flouting "Screening Procedure"?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a) to (e): Inputs in this regard are being collected and will be laid on the Table of the House.
